

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

OA No 40 OF 2024

IN THE MATTER OF:

NEWS ITEM PUBLISHED ON 25 JANUARY 2024 IN THE EENADU NEWSPAPER
REGARDING DISCHARGE OF LIQUID WASTES IN LAKH LITERS INTO DIFFERENT
RIVERS IN ANDHRA PRADESH

..... Applicant

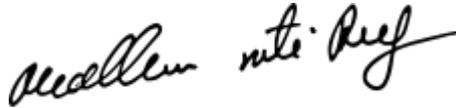
Vs

THE CHIEF SECRETARY TO GOVT OF ANDHRA PRADESH AND OTHERS.

.... Respondents

AFFIDAVIT FILED BY R3- ADONI MUNICIPALITY
KURNOOL DISTRICT

DATE- 20.04.2024



M/s MADHURI DONTI REDDY
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**IN THE HON'BLE NATION GREEN TRIBUNAL,
SOUTHERNZONE CHENNAI**

(Through video conference – Suo Motu)

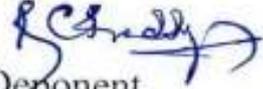
ORIGINAL APPLICATION NO. 40 of 2024(SZ)

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Chennai

Dt:- 20-04-2024


Deponent
Commissioner,
Adoni Municipality,

MEMORANDUM OF ORIGINAL APPLICATION

(Rule-15 of the National Green Tribunal Act, 2010)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI.

(Through Video Conference – Suo motu)

Original Application No. 40 of 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News item in Eenadu
Newspaper Dt. 25-01-2024, Liquid Wastes
Have been discharged into Different Rivers
In the State of Andhra Pradesh”.

AND

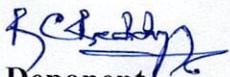
...Respondent(s)

1. The Chief Secretary to Govt. of Andhra Pradesh, Velagapudi, Guntur.
2. Special Chief Secretary to Govt. of Andhra Pradesh, Velagapudi, Guntur.
3. The Secretary to Govt. of Andhra Pradesh, Municipal Administration and Urban Development, Velagapudi, Guntur.
4. The Chairman, Andhra Pradesh Pollution Control Board, Vijayawada,
5. The Principal Secretary, Water Resources Department, Govt. of Andhra Pradesh.

AFFIDAVIT / RESPONSE FILED ON BEHALF OF THE
RESPONDENT No 3

I, Kamireddy Ramachandra Reddy, S/o Pulla Reddy aged about 51 years, Occ .
Municipal Commissioner, Adoni Municipality , Adoni , Kurnool District , do hereby
solemnly and sincerely affirm and state as follows;-


Attester
MUNICIPAL ENGINEER
Adoni Municipality, Adoni


Deponent.
Commissioner.
Adoni Municipality,

It is respectfully submitted that, as reported in the NEWS item published in EENADU Daily on 25..01.2024 that “Discharging Liquid waste into Rivers” is not correct. In Adoni Municipality no drain water is being mixed in the water bodies. The drain water which flows through from storm water drain is being diverted in to different open spaces and barren lands. The liquid waste is being reduced and dried in its course and most of the water is being dried up and remaining very few water is being spread in low lying barren land.

Further, there is far away distance from the accumulative point of liquid waste to water bodies. Hence, there is no scope for mixing of liquid waste into water bodies.

ACTION TAKEN REPORT ON THE ORDERS OF THE HON'BLE N.G.T

IN O.A No.40 of 2024,

Respondent : Municipal Commissioner, Adoni Municipality, Adoni.

In response to the O.A.No.40 of 2024, the following action is taken and submitted: -

Name of work: Adoni Municipality – AMRUT 2016-17 – Sewerage and Septage Management with Construction of 5 MLD STP in Adoni Municipality under AMRUT Project 2016-20 -. Investigation, Survey, Design, Supply, Construction, Installation, Testing and Commissioning of Sewage Treatment Plant of 5 MLD capacity based on Open Technology with three months trial run and post completion Operation & Maintenance of entire Sewage Treatment Plant for 10 (ten) Years including 02 (two) years Defect Liability Period in Kurnool.

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- 1) It is respectfully submitted that, the Government vide GO Ms No 82 M.A & U.D. (UBS) Department, dated 03-03-2017 have accorded Administrative Sanction for construction of Sewage Treatment Plant in Adoni under AMRUT 2016-20 Sewerage and Septage Management Sector for Rs. 15.84 Crores with the following method of finance:


Attester
MUNICIPAL ENGINEER
Adoni Municipality, Adoni

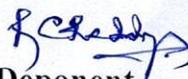

Deponent.
Commissioner,
Adoni Municipality,

GOI share	-	Rs. 2.91 Crores
Go AP Share	-	Rs. 1.15 Crores
Convergence Share	-	Rs. 4.05 Crores
ULB Share	-	Rs. 7.73 Crores

Total Rs. 15.84 Crores

- 2) It is respectfully submitted that, the Engineer-in-chief (PH) Tadepalli has accorded Technical Sanction to the above scheme for Rs 15.84 Crores and registered vide ENC (P.H) R.No 166/2017-18 Dated.17-07-2017.
- 3) It is respectfully submitted that, the Committee – I constituted by the Government during meeting has accorded approval to the Tender Parameters such as Scope / Objectives, Final Deliverables of the Project, Internal Bench Mark (IBM), Deciding Basic Parameters, approval of Bid Documents, Evaluation Criteria & Payment Schedule.
- 4) It is respectfully submitted that, the tenders were invited under EPC Turnkey system. The Committee – II has accorded approval for Technical Evaluation and Financial Evaluation. The Government vide G.O.Ms.No. 435 M.A & U.D (UBS) Department, Dated. 15-12-2017 have accorded permission to the Engineer-in-Chief (P.H) Tadepalli to issue Letter of Acceptance to the Lowest Tenderer M/S Ayyappa Infra Projects Private Limited, Hyderabad. The Engineer-in-Chief (P.H) Tadepalli vide Letter No. 1407/T5/Adoni/Amrut/16-20/Septage/2017, Dated. 22-12-2017 has awarded the work to M/S Ayyappa Infra Projects Private Limited, Hyderabad for Rs. 14,62,67,176.00 at (+) 4.44% excess over IBM value. The agreement was concluded by the Superintending Engineer (P.H) Ananthapuramu vide Agreement No.18/2017-18, Dated. 29-01-2018.
- 5) It is respectfully submitted that, the Agency has to complete the entire Scheme within the Agreement Period of 15 Months i.e., by 28-04-2019.


Attester
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Adoni Municipality, Adoni


Deponent.
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- 6) It is respectfully submitted that, the original site for construction of Sewage Treatment plant is proposed at Rayanagar near Rayalaseema Mills by Land Acquisition. But the Municipality has not able to process the Land Acquisition due non-availability of funds.
- 7) It is respectfully submitted that, meanwhile, the Municipal Commissioner, Adoni vide Letter, Dated. 08-07-2018 has handed over 1.00 Acre of Municipal Land in NTR Nagar (APTIDCO Housing Site), as per the instructions of the District Collector during convergence meeting held on 29-06-2018.
- 8) It is respectfully submitted that, the Agency has commenced the Investigation, Survey and submitted the Hydraulic Designs, Structural Designs and Drawings.
- 9) It is respectfully submitted that, the Agency has grounded the STP work and completed the work physically 2% only within the Agreement Period i.e., by 28-04-2019.
- 10) It is respectfully submitted that, the Engineer-in-Chief (P.H) Tadepalli has sanctioned 1st Extension of Agreement Time up to 28-10-2019 for completion of the Scheme. The Agency has completed the STP work physically 8% only as on the completion of 1st Extension of Agreement Time period. The Agency has completed 6% only during the Extension of Agreement Time period (EOT-I)
- 11) It is respectfully submitted that, the Government vide Memo No. 732792/ULB/2018, Dated. 24-06-2019 of MA&UD Department have issued instructions to hold all works either the physical progress or the Financial progress is less than 25%. Hence the Agency has stopped the works from 31-07-2019.
- 12) It is respectfully submitted that, the Superintending Engineer (P.H) Ananthapuramu vide Letter No. DB/D1/253/AMRUT/ 2016-20/KNL-STP/2017, Dated. 06-03-2020 has issued orders to resume the work, keeping in view of the orders issued by the Government.

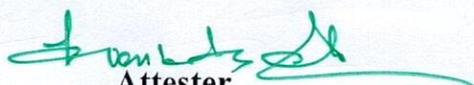

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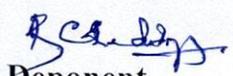

 Deponent.
 Commissioner.
Adoni Municipality,

- 13) It is respectfully submitted that, the Engineer-in-Chief (P.H) Tadepalli has sanctioned 2nd Extension of Agreement Time up to 31-03-2021 for completion of the Scheme. The Agency has completed the STP work physically 18% only as on the completion of 2nd Extension of Agreement Time period. Thus, time was again extended upto 31.03.2022 and the Agency completed 21% of allotted work as on the date of completion of 3rd extension of Agreement Period i.e., by 31.03.2022. Thus, time was again extended upto 31.12.2022 and the Agency completed 25% of allotted work as on the date of completion of 4th extension of Agreement period i.e., by 31.12.2022.
- 14) It is respectfully submitted that the Agency M/s. Ayyappa Infra Project Private Limited, Hyderabad has requested the Engineer-in-Chief (PH), Tadepalli to extend time for 5th time and requested for time upto 31.12.2023, duly narrating the following reasons;
- Shortfall of manpower due to attrition of labour.
 - Inordinate delays in realization of payment which caused additional burden in cash flows and interest on the capital infused for the execution of the work.
 - Due to recent heavy rains and the site being on the banks of the nala the site was fully submerged in water and the silt got accumulated in the structures which had become a tedious job and consumed a lot of time in cleaning and rise in groundwater table and continuous seepage has added woes to our efforts and hampered the progress.
 - The Prices of electromechanical items have been increased abruptly.

It is finally submitted that the expected date of completion of STP in Adoni Municipality is 31.12.2024 and at present the construction of STP work is in progress.

It is further submitted that, there is far away distance from the accumulative point of liquid waste to water bodies, as of now, no liquid waste is being

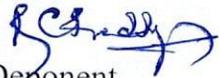

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discharging into water bodies in Adoni Municipality. In the meanwhile, we will take all necessary preventive measures for not discharging liquid waste into any type of water bodies, before completion of STP.

Solemnly affirmed and signed

On this 29th day of March, 2024


Deponent
Commissioner.
Adoni Municipality.

VERIFICATION STATEMENT

I, Kamireddy Ramachandra Reddy, S/o Pulla Reddy, aged about 51 years, Occ. Municipal Commissioner, Adoni Municipality, Adoni, Kurnool District, on behalf of the respondent No 3 do hereby verify and state that the contents of the above paras of the Affidavit are true and correct to the best of my knowledge and belief, based on information and records available.

Hence verified on this 29th day of March, 2024.


Deponent
Commissioner.
Adoni Municipality.

Construction of STP 5.0 MLD at Adoni Municipality



Construction Stage Photos





Construction Stage Photos

